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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. 1857/92

New Delhi, dated the 14th July, 1994

Hon'ble Sh.N.V.Krishnan, Vice Chairman(A)

Hon'ble Smt.Lakshmi Swaminathan, Member(J)

Smt.Tapeshwar Jha
R/o 71 Provident Fund Colony
Sarvodaya Nagar, Kanpur(UP)

... Applicant

(By Advocate Sh.S.S. Tiwari)

V/s

1. Union of India through
Central Provident Fund Commissioner,
Employees Provident Fund Organisation
Central Office Mayur Bhawan, Connaught Place,
New Delhi.
2. The Regional Provident Fund
Commissioner, U.P. Nidhi Bhawan,
Sarvodaya Nagar, Kanpur-5

... Respondents

(By Advocate Sh.K.C.Sharma)

ORDER (O.A.)

(Hon'ble Sh. N.V.Krishnan, Vice Chairman (A))

When this matter came up today for final hearing the learned counsel for the respondents submitted that while the applicant was a Hindi Translator, Grade-II at Kanpur, he was transferred to Silguri, which he challenged by filing this O.A. The transfer was stayed. In the meanwhile, he ^u ^b was promoted as Hindi Translator, Grade-I and transferred to Calcutta which he has accepted. In the circumstances he submits that this O.A. has become infructuous.

2. In reply to a query whether the respondents intended to take any action against the

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appellant for non compliance of the transfer order to Silguri, before he approached the Tribunal, the learned counsel for the respondents submitted that the respondents have no such intention.

3. In the circumstances, learned counsel for the applicant too has no objection to ^{& dispose of} ~~this~~ this application *finally*.

4. Accordingly, this O.A. is dismissed as having become infructuous.

Lakshmi Srinathan
(Smt. Lakshmi Srinathan)
Member (Judicial)

N.V. Krishnan
14.7.94
(N.V. Krishnan)
Vice Chairman (A)

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